

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE- 560 038.

Contempt Petition No. 50/94 in  
Dated: 13 DEC 1994  
APPLICATION NO: 94/23

APPLICANTS:- Sh. B.S.V. Rao and another  
v/s.

RESPONDENTS:- Sh. Murnigan, Chief Per. Officer,  
Southern Railway, Madras & Others,  
To

- ① Dr. M.S. Nagaraja, Advocate,  
No. 11, 2nd floor, Sujatha Complex,  
Kerross, Gandhinagar Bangalore-9
- ② Sri. A.N. Venugopala Gowda,  
Advocate, no. 8/2, Repstairs,  
R.V. Road, Bangalore-4

Subject:- Forwarding of copies of the Order passed by the  
Central Administrative Tribunal, Bangalore.  
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Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above  
mentioned application(s) on 30-11-94

Issued on

13/12/94



% for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

CONTEMPT PETITION NO. 50/1994 IN  
O.A.NO.94/1993

WEDNESDAY THIS THE THIRTIETH DAY OF NOVEMBER, 1994

MR. V. RAMAKRISHNAN

MEMBER (A)

MR. A.N. VUDJANARADHAYA

MEMBER (J)

1. Shri B.S.V. Rao,  
aged 64 years,  
Chief Travel Ticket Collector  
(Retd),  
No.14, 12th Cross, 1st B Main,  
Kengari Satellite Town,  
Bangalore - 560 060

2. Shri R.P. Jivaraj  
aged 64 years,  
S/o Shri R.T. Krishnamurthy  
69, Lottegollahalli,  
R.M.V. 2nd Stage,  
Bangalore - 560 094

Applicants/  
Petitioners

(By Advocate Dr. M.S. Nagaraja)

v.

1. Shri Murugan,  
Chief Personnel Officer,  
Southern Railway,  
Park Town,  
Madras

2. Shri Ashok Bhatnagar,  
Chairman,  
Railway Board,  
New Delhi

3. Shri Mazihuzzaman,  
Secretary to Government of India,  
Ministry of Railways,  
New Delhi

Respondents/  
Alleged Contemners

ORDER

MR. V. RAMAKRISHNAN, MEMBER (A)

We have heard Dr. M.S. Nagaraja for the  
contempt petitioner and Shri A.N. Venugopal,



learned Standing Counsel for the alleged contemners. The direction of the Tribunal was to consider the case of the applicants for extension of the benefit in terms of the Circular order No.P(S) 443/III/T.C.Staff/Court Case/TPJ Dn. (Pilot) dated 22.9.92 and take further action in case they are found eligible etc. Shri Venugopal submits that the Railway Administration have considered the case of the applicants and taken a decision but the same is not favourable to the petitioners. In view of the above, contempt petition does not survive and the alleged contemners are discharged. If the applicants are still aggrieved, it is open to them to take appropriate steps in the matter. No costs.

Sd-

MEMBER (J)

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Sd-

MEMBER (A)

2000 13/12/94  
Vijay  
Section Officer  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore